

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 34/2001.

Monday this the 28th day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

T.M.Chacko,
(Regional Provident Fund Commissioner (Rtd.)),
Thoompil, T.B.Junction,
Kottayam -39. Applicant

(By Advocate M/s Santhosh & Rajan)

Vs.

1. Union of India, represented by
the Secretary, Ministry of Labour
New Delhi.
2. The Central Board of Trustees,
Employees' Provident fund,
New Delhi, represented by
its Chairman, Shrama Sakthi Bhavan,
New Delhi.
3. The Central Provident Fund Commissioner,
Bhavishya Nidhi Bhavan,
Bhikaji Cama Place, New Delhi-1.
4. The Oriental Insurance Company Ltd.,
represented by Senior Divisional Manager,
Divisional Office No.1, (Code No.21110),
Jeevan Vihar, 3rd floor,
Sansad Marg, New Delhi-1. Respondents

(By Advocate Shri R.Madanan Pillai(R.1)
(By Advocate Shri NN Sugunapalan(R.2&3)

The application having been heard on 28th May 2001
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The O.A. has been filed for quashing A-2 communication
and for a direction to the respondents to give reimbursement of
the medical claim declaring that he is entitled to reimburse
the medical charges of Rs.11951.90/-.

2. The respondents 2 & 3 have been filed a reply statement in which it has been stated that after filing the O.A., the amount claimed by way of medical reimbursement has been paid to the applicant on 9.3.2001, and therefore, the application has become infructuous. As the claim of the applicant has been settled, the application is closed without any further directions or orders to costs.

Dated the 28th May 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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Annexure A-2: True copy of letter No.PV/12/2/89/CGHS/Vol.IV(Pt.)/98153 dated 12.1.2000 of the Employees Provident Fund Organisation.